

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.111
C.P.(IB)/271(AHM)2022

Proceedings under Section 95 IBC

IN THE MATTER OF:

State Bank of India

.....Applicant

V/s

Jagdishprasad Rameshwarlal Saboo

.....Respondent

Order delivered on 19/02/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon,ble Member(T)

PRESENT:

For the Applicant : Mr. Biju Nair, Advocate

For the Respondent : None

ORDER

This application has been filed by the State Bank of India under Section 95 of the IBC, 2016 against the respondent / personal guarantor, Mr. Jagdish Prasad Saboo, to initiate the Insolvency Resolution Process.

However, it has been apprised by the Counsel for the applicant that in CP (IB) No. 57 of 2021 filed by M/s. Tata Capital Financial Services Ltd. Against this personal guarantor was already admitted under Section 100 of the IBC, 2016 vide order dated 04.01.2024.

In view of the above, this **CP (IB)/271(AHM) 2022** is dismissed, with liberty to the applicant / financial creditor to approach the concerned RP with a claim, within the stipulated period as available as per law and rules thereunder.

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SAMEER KAKAR
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)